

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Contempt Petition No 150 of 2003.

Wednesday, this the 31st day of March, 2004.

Hon'ble Maj. Gen. K.K.Srivastava, A.M.
Hon'ble Mr. A.K. Bhatnagar, J.M.

Ram Awadhesh,
Son of Sri Shiv Shanker,
R/o Village Padila,
Post - Ismailganj,
District - Allahabad.

....Applicant.

(By Advocate : Shri R.S. Shukla)

Versus

Shri Ved Prakash,
Principal Accountant General,
(Accounts & Establishment- I)
Uttar Pradesh, Allahabad.

....Respondents.

O R D E R

By Hon'ble Maj. Gen. K.K.Srivastava, A.M. :

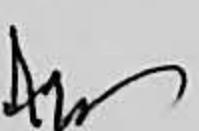
This contempt petition has been filed for punishing the respondent for wilful disobedience of the order of this Tribunal dated 17.12.2002 passed in O.A. No.176/1995.

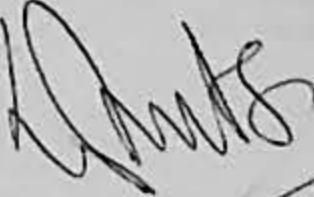
2. The notice was issued to the respondent on 22.9.2003 but the same was received back as un-delivered for want of correct address. The case came up before the Court on 27. 11.2003 and none appeared for the applicant.

3. This Tribunal by order dated 27.11.2003 directed that the applicant's counsel to take steps within one

week to inform the registry about the correct address of the respondent so that notice could be served on the correct address. The case again came up before the Court on 17.3.2004 and even on that date none was present for the applicant to press this application. In the interest of justice, a week and no more time was allowed to the applicant's counsel on 17.3.2004 to inform the registry about the correct address of the respondent.

4. Since no one is appearing on behalf of the applicant for last two occasions and also that the correct address of the respondent is not being supplied to the registry, we are of the view, that no useful purpose shall be served in keeping this contempt petition pending. This Tribunal vide order dated 17.12.2002 passed in O.A. No.176/1995 directed the respondent No.2 to decide the representation of the applicant. It appears that the applicant has no grievance in this regard. We, therefore, dismiss this contempt petition in limine.


MEMBER (J)


MEMBER (A)

RKM/